

a	ITEM NO.5	COURT NO.4	SECTION XI
		S U P R E M E C O U R T O F	I N D I A
		RECORD OF PROCEEDINGS	
	Petition(s) for Special Leave to Appeal (C) 27045-27046/2014		No(s).
	(Arising out of impugned final judgment and order dated 07/08/2013 in SB No. 2558/1991,16/07/2014 in CN No. 1367/2014 passed by the High Court Of Judicature at Allahabad)		
s)	U.P. POWER CORP. LTD	ETC ETC	Petitioner(
		VERSUS	
s)	RAKESH KUMAR AND ORS ETC ETC		Respondent(
	(with interim relief and office report)		
	Date : 07/12/2015 These petitions were called on for hearing today.		
	CORAM :	HON'BLE MR. JUSTICE DIPAK MISRA HON'BLE MR. JUSTICE PRAFULLA C. PANT	
	For Petitioner(s)	Mr. Pradeep Misra, AOR	
	For Respondent(s)	Mr. Tayenjam Momo Singh, AOR	
	UPON hearing the counsel the Court made the following O R D E R		
	Let the matter be listed in the second week of July 2016.		
ce the entire plinary	The learned counsel for the petitioner shall produ file relating to the initiation of the disci proceedings and the ultimate conclusion.		
	The parties are at liberty to file additional affidavit.		
	Interim order to remain in force until further orders.		
Signature Not Verified			
Digitally signed by Gulshan Kumar Arora Date: 2015.12.08 17:19:50 IST r)	(Gulshan Kumar Arora)		(H.S. Parashe
Reason:	Court Master		Court Maste
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